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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 231/2017 in CP(CAA) Inw. No. 3701/2017
With CA(CAA) No. 58/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company:

Rohini Seeds Pvt Ltd

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	ADV.	APPLICANT	<i>Navin</i>
2.				

ORDER

Learned Advocate Mr. Navin Pahwa present for Applicant.

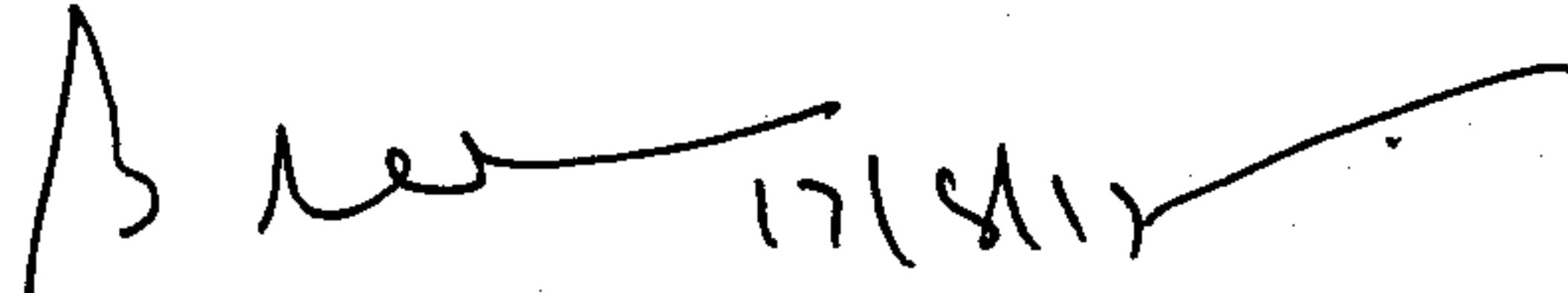
Heard arguments of Learned Counsel for Applicant.

This application is filed to condone delay of four days in filing report by the chairman.

It is represented that meeting of the unsecured creditors were held on 13.07.2017 and chairman prepared the report on 14.07.2017 and hand it over to the applicant to file the same before this Tribunal but the applicant could not filed the same due to change in the registered office and due to heavy rains in the city.

Considering the reason given is a sufficient reason. Delay is condoned.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.